

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75339 of 2018

(Arising out of Order-in-Appeal No.38/ST/BBSR-GST/2017 dated 16.11.2017 passed by Commissioner(Appeals), CGST, CX & Customs, Bhubaneswar.)

M/s. Kasi Equipments

(Plot No.220, Sector-A, Zone-B, Mancheswar Industrial Estate, Rasulgarh, Bhubaneswar-751010, Odisha.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneswar Commissionerate

.....Respondent

(Central Revenue Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

APPEARANCE

NONE for the Appellant (s)

Shri T.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75784 / 2021

DATE OF HEARING : 1 December 2021

DATE OF DECISION : 1 December 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**